5. It was hoped, when the Committee was set up, that newspapers would extend their wholehearted cooperation to it, as its study and the finds would be a significant contribution to a proper appreciation of the problems of the newspaper industry as a whole. In view, however, of the considered opinion of the Committee in the light of its experience during the last six months, it has been decided by Government to invest the Committee with powers under the Commissions of Inquiry Act, 1952 so that it may have the legal authority to obtain the necessary information and data from the newspapers and submit its report to Government as early as practicable. A Notification, issued in this connection, is placed on the Table of the House.

NOTIFICATION

G.S.R. 208 (E).—Whereas a Fact Finding Committee has been set up under the Resolution of Government of India in the Ministry of Information and Broadcasting No. 19/3/72-Press dated the 14th April, 1972 for the purpose of making an inquiry into a definite matter of public importance, namely, the economics of the newspaper industry;

And Whereas the Fact Finding Committee had addressed a detailed questionnaire to all the daily newspapers in September, 1972 requesting information and data on matters pertaining to the terms of reference which, in the opinion of the Fact Finding Committee, may be useful or relevant to the subject matter of the inquiry;

And Whereas only a small number of daily newspapers have furnished the requisite information and date;

And Whereas the information and data supplied by some daily newspapers have been found to be insufficient or inadequate;

And Whereas a large number of daily newspapers have still not furnished any information or data;

And Whereas having regard to the nature of the inquiry and the circumstances of the case, the Central Government is of opinion that all the provisions of the Commissions of Inquiry Act, 1952 (60 of 1952) other than the provisions of sub-section (1) of section 5 thereof should be made applicable to the said Fact Finding Committee;

Now, Therefore, in exercise of the powers conferred by section 1 of the said Act, the Central Government hereby directs that all the provisions of the said Act other than the provisions of sub-section (1) of section 5 thereof shall apply to the said Fact Finding Committee.

Sd/- A. J. KIDWAI,

Secretary to the Government of India.

To the Manager of Government of India Press New Delhi.

13.07 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 30th April, 1973, will consist of:—

Consideration and passing of:—

(i) The Finance Bill, 1973.

(ii) The Orissa State Legislature (Delegation of Powers) Bill, 1973, as passed by Rajya Sabha.

(iii) The Central Excises and Salt (Amendment) Bill, 1973.

Members are also informed that it is proposed to take up the consideration and passing of the Constitution (Thirty-first Amendment) Bill, 1973, on 8th and 9th May, 1973.

SHRI S. M. BANERJEE (Kanpur): I would request that some time should be fixed next week to discuss the Pay Commission's report which is going to decide the fate of 43 lakhs of Government employees including the three wings of the defence services—the army, navy and air force. I am sure that the House is likely to find some time to discuss the resignation of three judges of the Supreme Court. But this matter is also very important in fact it is more important, as the Central Government employees throughout the country are extremely agitated over this. I would urge upon you and on the hon. Minister to fix some time next week for that discussion. We should not adjourn without discussing the Pay Commission's report.

I should like to raise one other important matter. I want the Labour Minister to make a statement. The IDPL drugs project is making life-saving drugs.

MR SPEAKER: Do not bring it in here please.

SHRI S. M. BANERJEE: A Lock-out had been declared from yesterday night and 500 industrial workers are on the street. I would urge upon the Labour Minister to kindly intervene and let the Minister of Petroleum and Chemicals also make a statement here.

MR. SPEAKER: That is a different matter.

श्री मधु लिमये (बांका) · अध्यक्ष महोदय मुझे भी कार्य-सूची के बारे में कुछ कहना है ।

अध्यक्ष महोदय : जब आप यहां नही थे, तो यहां आपस में यह तय पाया था कि जिन सदस्यों को बिज़िनेस के बारे मे कुछ कहना हो, वे एडवांस तौर पर मुझे लिख कर भेज दिया करें । चूंकि आप को यह बात मालूम नही है, इस लिए मैं आप पर इस को लागू नहीं करूंगा । आईन्दा मुझे पहले लिख कर भेज दिया करे ।

श्री मधु लिमये : अध्यक्ष महोदय, यह तो पुरानी प्रक्रिया है ।

अध्यक्ष महोदय : आपस मे यह अंडरस्टैंडिंग हुई थी—कोई रूल नही बनाया गया—कि जिस को कुछ कहना है, वह मुझे लिख कर भेज दे ।

SHRI INDRAJIT GUPTA (Alipore): There are three points which I should like to bring to the attention of the House; they are urgent matters for which time should be found for discussion. The first point had already been referred to by my friend Mr. Banerjee. I can only say that the printed copies of the Pay Commission's report were made available to Members the day before yesterday. Now that copies have been made available, it is possible and it is essential that there should be a full-dress debate on the Commission's report.

The Government is in the midst of processing the Report. Before it takes its final decision, we hope that we shall have the benefit of a broad-based discussion in the House on the basis of the Pay Commission's recommendations. So, that time must be found.

Secondly, at the beginning of the Session, the Planning Minister had called a meeting of the leaders of all the parties and so on where, as far as I recollect, he had given an assurance that before this session is over, an opportunity would be given to debate the Approach Document to the Fifth Plan. He told us that in this session, the Approach Plan could be discussed and in the next session, by which time they hope to complete the draft report, the draft can be discussed. So, I would request the Minister of Parliamentary Affairs to see to it that a discussion on the Approach to the Fifth Plan is also provided

[Shri Indrajit Gupta]

for And lastly, we have been discussing, and again, we are going to discuss, the affairs of the judges That is all right But, I want also that the judgments which have been given—11 to 12 judgments—as also the implications of those judgments may be placed before the House Also we should know what exactly the rights of the supremacy of Parliament are and whether any further constitutional amendments are required On all these matters, the Government, after studying them, should come prepared with a statement before the House by the Law Minister and an opportunity should be given to the Members to express their opinions We should have a debate on what has been the implication of the judgments as this is a matter of great importance

श्री श्यामनन्दन मिश्र (बेगुसराय) : अध्यक्ष महोदय, तीन तरह की बाते हम लोगो के सामने है । एक तो फाईनल आर्डर है । दूसरा वह जजमेंट है, जिस पर नौ जजो ने दस्तखत किये, उस पर चार जजो ने दस्तखत नही किये । पहले ऐसा होता था कि मैजारिटी जजमेट उसी को कहते थे, जिस पर माइनारिटी भी दस्तखत करे । हमारे सामने वह भी नही है । हम लोगो ने जितने कानून पास किये, अब उन की हैसियत, उनका स्टेटस, क्या है, यह हम को मालूम होना चाहिए । इसलिए मेरा निवेदन है कि पहले लो मिनिस्टर साहब सदन मे एक स्टेटमेट रखे कि सुप्रीम कोर्ट के जजमेट के बाद उन्होने क्या स्थिति समझी है—पहले उनका स्टेटमेट आना चाहिए ताकि स्थिति साफ हो और तभी हम उस पर बहस करे ।

श्री मधु लिमये · अध्यक्ष महोदय, मैं सिर्फ तीन बाते कहना चाहता हू । इस सदन मे कई बार अनाज और राशन की कमी के बारे मे चर्चा हो चुकी है । लेकिन इस के अतिरिक्त पेय जल की भी एक गम्भीर समस्या है । जिस इलाके से मैं चुनाव लड कर आया हू, उस मे पेय जल का बहुत अभाव है । (व्यवधान) अगर बाईस साल की आर्थिक योजनाओ के बाद भी हम पेय जल—पीने के पानी—का भी इन्तजाम नही करवा सकते, तो हम पर इस से बडा लाछन और क्या लग सकता है ? इसलिए मेरा निवेदन है कि आम पेय जल की समस्या पर बहस का मौका दे । खास तौर पर देवघर एक बडा तीर्थ क्षेत्र है, मगर वहा पीने का पानी बिल्कुल नही है ।

अध्यक्ष महोदय पहले मोशन तो आना चाहिए । उस के बिना बहस कैसे कराई जाये ?

श्री मधु लिमये हम मोशन देगे । आप उस के लिए समय दीजिए सुप्रीम कोर्ट के फैसलो का सरकारी विश्लेषण आने से पहले इस सदन को सारे फैसलो की नकल देने की मेहरबानी की जाये । हम को यहा पर पे कमीशन की रिपोर्ट पर बहस करने का भी मौका दिया जाये ।

श्री अटल बिहारी बाजपेयी (ग्वालियर) पे कमीशन की रिपोर्ट पर बहस आवश्यक है । सुप्रीम कोर्ट के जजमेट के बाद मैंने मामला उठाया था कि विधि मत्री उसके बारे मे बयान दे, मगर आप ने हमारी प्रार्थना स्वीकार नही की । विधि मत्री प्रैस मे बयान दे चुके है । इस जजमेट के बारे मे उन्होने अपनी टिप्पणी सदन के बाहर प्रैस को बताई है, जब कि सदन की बैठक चल रही है । उन को जो कुछ कहना था, वह सदन मे ही कहना चाहिए था ।

डा० विनोद शाह ने, जो इडियन कौसिल आफ एग्रीकलचरल रिसर्च मे काम करते थे, आत्म-हत्या की और उस पर सदन मे बहस हुई । इस सम्बन्ध मे गजेन्द्रगडकर कमेटी बनी है, जिस ने जनवरी मे अपनी रिपोर्ट दे दी है । लेकिन अभी तक वह रिपोर्ट सदन की मेज पर नही रखी गई है । मेरा निवेदन है कि सदन का यह सत्र समाप्त होने से पहले

गर्जेंद्रगडकर कमेटी की रिपोर्ट सदन के टेबल पर आनी चाहिए ।

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): So far as the debate on the approach to the fifth plan is concerned, we propose to provide for a discussion on it on the 15th and 16th May. We will see whether this time is enough. If it is not enough, the Business Advisory Committee can decide and allot more time. We are not shutting out any discussion.

About the Pay Commission's Report, I shall convey to the Finance Minister the views expressed by the hon. members and I am sure the Finance Minister will give due consideration and do whatever is appropriate.

So far as drinking water is concerned, it is not a piece of legislation that is coming up next week. If an appropriate motion is sent to the hon. Speaker, it is for him to consider it.

About the Supreme Court judgment and connected matters, I shall place it before the Law Minister.

(इंटरप्शंस)

अध्यक्ष महोदय : यह क्या पार्लियामेंट का तरीका है ? आहिस्ता से, शान्ति से बोलिये ।

श्री के० एस० चावडा : (पाटन) : यह इसलिये होता है कि आप इधर ध्यान नहीं देते ।

अध्यक्ष महोदय : मैं आपको बता दूं कि जितना ज्यादा कोई शाउट करेगा उतना ही मैं ध्यान दूसरी तरफ कर लेता हूं । यह गलत बात है ।

श्री के० एस० चावडा : मेरा यह कहना है कि बाजपेयी जी ने एक सवाल पूछा मंत्री महोदय से कि गजेन्द्रगडकर कमेटी एक अप्वाइन्ट हुई थी, उसकी रिपोर्ट भी गवर्नमेंट को सबमिट हो चुकी है । तो वह रिपोर्ट हाउस की टेबल पर रखेंगे क्या और रखेंगे तो कब रखेंगे ?

अध्यक्ष महोदय : ऐसी चीजे आप वैसे ही उठा लिया करें, कार्य सूची में क्यों उठाते है ?

SHRI K. RAGHU RAMAIAH: I shall communicate that also to the concerned minister.

SHRI S M. BANERJEE: The discussion on Pay Commission report should be at least for 10 hours.

MR. SPEAKER: We will decide it in the BAC.

13.24 hrs.

MATTERS UNDER RULE 377

(i) Scarcity of Foodgrains, Coal and Water in Bihar

श्री शंकर दयाल सिंह (चतरा) : अध्यक्ष महोदय, मै नियम 377 के अनुसार सरकार का ध्यान बिहार के तीन संकटों की ओर दिलाना चाहता हूं । समाचार पत्रों में आया है कि बिहार राज्य इस समय तीन संकटों—खाद्य, कोयला तथा जल की चपेट में है । राज्य के खाद्य मंत्री श्री बोदरा ने बताया कि 1967 में कुछ जिले ही दुर्भिक्ष की चपेट में थे, इस साल बहुत बड़े हिस्से में अकाल है । धनबाद के कोयला खान जिले के अलावा सारे राज्य में कोयले का भारी अभाव है । हजारीबाग में कोयले का भाव साढ़े छः रुपये मन तथा पटना मे 10 रुपये मन है । गर्मी के मौसम के कारण कई जिलों के कुएं, तालाब, सरोवर सूखते जा रहे हैं । संथाल परगने के पकूर तथा हरिनपुर क्षेत्रों में पानी दो रुपया घड़ा बिक रहा है । श्री मधु लिमये जी, जो कि बम्बई से आये तो केवल बांका देखा, सिवाय उस एक क्षेत्र के और उन्होंने नहीं